

Subject: **tarrif order issues for cable services reg**
To: arvind@trafai.gov.in, vk.agarwal@trafai.gov.in

Date: 09/05/19 10:34 AM
From: sabz creations sabari <sibisusha@gmail.com>

sir

Good morning & warm greetings!

I am sibimon kb running cable tv business in the state of kerala for the past 20 years. i have a connectivity of 500 consumers.

with this mail i would like to point out some relevant facts about the current scenario . As per the tariff order and regulations , LCO will be eligible to get an revenue share of 45% on NCF ie Rs 58.50. per customer.

Let us check the details below

No of connections= 500
Total collection = 500*130=65000
LCO share = Rs 29250

Pay channel share (8% of Rs 22000) = Rs 1760 (Total subscription for pay channel is Rs 22000/-)

Total revenue for Lco is Rs 31010/-

Expenses

No of Electricity poles used = 321

Rate of single pole for a year = Rs 219

for 321 poles for a year = Rs 70299

for a month = Rs 5858

Electricity consumption charges per month = Rs 4000/- approx.

Maintenance and materials charges for a month = Rs 10000/- min

Other expenses like petrol, mobile bill, splicing charges etc = Rs 3500 approx.

Total Expenses = Rs 23358/-

Income after Expenses= Rs 31010- Rs 23358
= Rs 7652/-

Revenue per consumer is rs 15.30/- per month

This is the actual situation at ground level.

Here by i certify that the above said details and calculation is true which is happening in my network and i am in a position to sell the business to any corporate companies like jio, hathway etc because no other LCO are interested to buy.

I will be happy to work in a corporate for salary, because at the bare minimum i can earn Rs 15000/- per month which is double the income which already i am getting with min responsibility.

Regards

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